## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 123/(MAH)/2015

M.A. No. 176/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: M/s. Lazard India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 2(41) of the Companies Act, 2013.

DESIGNATION SIGNATURE S. No. Adv. Sweta Narrekou 37 For P. K. Pandya & Co. Kallekal

## **ORDER**

## MA 176/2016 IN CP No. 123/2(41)/NCLT/MB/MAH/2015

Corrigendum: As the Petitioner filed an Application stating that in line No. 3 of the Order dated 10.12.2015 it has been mentioned as Lazard Ltd., London, U.K. instead of mentioning it as Lazard Ltd., New York, U.S.A., the same is hereby corrected as "Lazard Ltd., New York, U.S.A." in the place of Lazard Ltd., London, U.K.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)